

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 6472/Del/2017
Assessment year 2011-12**

Subharti Media Ltd., Subharti Puram, NH-58, Delhi Haridwar By Pass Road, Meerut. (PAN: AALCS4967Q)	vs	ACIT, Central Circle, Meerut.
(Appellant)		(Respondent)

**Appellant by: Shri Ramit Kakkar, Advocate
Respondent by: Shri M. Barnwal, Sr. DR**

Date of hearing : 03.03.2021

Date of pronouncement : 03.03.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-IV, Kanpur dated 09.03.2016 and pertains to assessment year 2011-12.

2. The learned counsel for the assessee, vide letter dated 20.02.2021, has requested for withdrawal of the appeal and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 3rd March, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar